

**COURT-I  
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 94 OF 2019 &  
IA NOS. 1282, 1335 & 1331 OF 2019**

**Dated : 2<sup>nd</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s SEI Arushi Private Ltd.**

**... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Anr. ...**

**Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. S. Venkatesh  
Ms. Nishtha Kumar  
Mr. Somesh Srivastava  
Mr. Suhael Buttan  
Mr. Krishnesh Bapat  
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. K. V. Mohan  
Mr. K. V. Balakrishnan  
Mr. Rahul Kumar Sharma for R-1  
  
Mr. Nishant Sharma for R-2

**ORDER**

Learned counsel for the Respondent Discom submits that the appellant has not paid his monthly bills since January, 2019 due to financial crisis.

Learned senior counsel for the Appellant submits that all thermal generators are paid by the Discom and only renewable energy generators are facing step motherly treatment at the hands of respondent Discom.

Learned counsel for the Respondent Commission shall place on record the instructions of the Discoms by way of affidavit of the responsible officer of the Discom within one week i.e. on or before 09.09.2019.

List the matter on **11.09.2019**.

Interim order, if any, shall continue till next date of hearing.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**